By Speed Post

F.No.12017/12/2018-AdIV-A
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes and Customs

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New Delhi dated the 29th January, 2019

Memorandum

It has come to notice that in response to call for dharna on 8th and 9th January, 2019 given by the National Convention of Confederation of Central Government Employees & Workers, some of the officials of field formation of CBIC extended support to the cause and the charter of the demands of the Government servants, which is violation of DoPT’s guidelines on participation in any form of strike/mass casual leave/boycott of work etc. by Central Government.

2. In view of above, it may be intimated whether any of the officer/employee has participated in the dharna and remained absent from duty. If so, action taken report on those officers who have violated DoPT’s guidelines on participation in any form of strike/mass casual leave/boycott of work etc. by Government Servants may be furnished to the Board.

(B. Ginkhan Mang)
Under Secretary to the Govt. of India
Tel: 011 2616 2673

1. All Director General/Chief Commissioners of Customs, Central Excise & Service Tax
2. DG, HRD, CBEC
3. Web Manager, Directorate General of Systems and Data Management for uploading the communication on the Board’s website.